

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 4859  
TO BE ANSWERED ON 26.03.2018**

**CONSTRUCTION CESS**

**4859. SHRI TEJ PRATAP SINGH YADAV:  
SHRIMATI ANJU BALA:  
SHRI B. SRIRAMULU:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether around Rs. 20,000 crore collected through construction cess is lying unused and if so, the details of cess collected and utilized during the last three years;**
- (b) whether migrant construction workers are entitled to housing and other social security benefits apart from minimum wages, overtime payments and weekly offs but the implementation of this clause of the labour law has been abysmal;**
- (c) if so, the reasons therefor;**
- (d) whether the amount collected through construction cess is proposed to be used for providing rental accommodation to migrant workers and if so, the details thereof; and**
- (e) the other measures taken by the Government for welfare of construction workers in the country during the last three years?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): The cumulative amount of cess collected by the States/UTs under the Building and Other Construction Workers' Welfare Cess Act, 1996 upto 31.12.2017 is approximately Rs.39,152.00 crore of which Rs.10,123.00 crore has been spent. The unutilized amount of cess lying with the States/UTs as on 31.12.2017 is approximately Rs.29,029.00 crore.**

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**(b) & (c): The construction workers including migrant construction workers are eligible for benefits under various labour laws including the Minimum Wages Act and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 depending upon their eligibility. The BOCW Act provides for loans and advances to a beneficiary for construction of a house.**

**(d) & (e): The States are mandated to utilize the cess fund for the welfare of the BOC workers in terms of Section 22(1) of the Act and such the States have formulated various welfare schemes relating to BOC workers life and disability cover, health and maternity benefits, funeral assistance etc.**

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